

In the Central Administrative Tribunal
Principal Bench, New Delhi

RA-188/93 In
OA-1089/93

Date: 22.7.93

Shri Ishwar Singh Applicant

Versus

Delhi Administration Respondents

CORAM: Hon'ble Mr. J.P. Sharma, Member (Judl.)
Hon'ble Mr. S.R. Adige, Administrative Member.

1. To be referred to the Reporters or not?

(Judgement by Hon'ble Mr. J.P. Sharma, Member)

The applicant has preferred a review against the judgement dated 21.5.1993 passed in OA-1089/93 and MP-1457/93 dismissing the application for quashing of the order of termination dated 19.4.1967. In fact, the applicant in this review application, has submitted detailed arguments on the same aspects of the matter which have been duly considered in the body of the judgement. The learned counsel has also cited certain authorities. However, the review applicant does not show how the authority in the similar case given by the Hon'ble Supreme Court - Bhop Singh Vs. Union of India, Judgement Today, 1992, Vol.III S.C. 322 - does not cover the present case. There is also another authority given by the Hon'ble Supreme Court in the case of Rattan Chander Samanta Vs. Union of India, Judgement Today, 1993 Vol.III, S.C. 418, where it has been held that

a writ is issued in favour of a person who has some right.

Delay itself deprives a person of his remedy available in law. A person who has lost his remedy by lapse of time, loses his right as well.

2. Moreover, we find that there is no error apparent on the face of the judgement and the application has rightly been dismissed as barred by limitation. The R.A. is, therefore, dismissed. *for calculation*.

Adigie
(S.R. Adigie)
Member (A)

J. P. Sharma
(J.P. Sharma)
Member (J)